

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 11th day of April, 2011

ORIGINAL APPLICATION No.52/2011

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

K.B.Sharma
S/o Shri Kunj Bihari Sharma,
R/o House No.2312, Near Bad ka Balaji,
Purani Basti,
Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

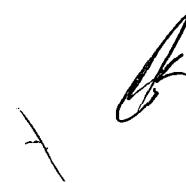
1. Union of India through
Secretary to the Govt.
Ministry of Culture Information & Broadcasting,
Shastri Bhawan, Rajendra Marg,
New Delhi.
2. Director General,
Archives of India,
Janpath,
New Delhi.
3. Asstt. Director of Archives,
National Archives of India,
Record Centre,
10-A, Jhalana Doongri,
Jaipur.

... Respondents

(By Advocate : Shri D.C. Sharma)

ORDER (ORAL)

This is second round of litigation. Earlier also, the applicant had filed an OA before this Tribunal, which was registered as OA 45/2011 and decided vide order dated 22.2.2011. At the time of hearing of the aforesaid OA, learned



counsel for the respondents submitted that vide order dated 21.2.2011 pension has been released to the applicant vide PPO No.PAO/Cul./2010-11/2818. In view of the submission so made by learned counsel for the respondents, the said OA was disposed of as having become infructuous.

2. Now, by way of the present OA, the applicant has sought a direction to release his retiral benefits viz. pension, gratuity & commutation w.e.f. 1.10.2010 alongwith the payment of GPF, as per the PPO referred to hereinabove.

3. Learned counsel for the applicant submitted that though the pension has been released by the respondents but with regard to gratuity, commutation & the GPF amount, the applicant has made a representation before the respondents, which is pending consideration.

4. As learned counsel for the respondents is unable to submit whether the payment of gratuity and commutation alongwith the payment of GPF has been made to the applicant or not, we deem it proper to direct the respondents to consider the representation so made by the application to this effect expeditiously but in any case not later than two months from the date of receipt of a copy of this order.

5. With these observations, the OA stands disposed of.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

J.S. Rathore
(JUSTICE K.S.RATHORE)
MEMBER (J)

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